IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-29/ND/2008

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C.L. Precision Tools and Foundry (P) Ltd

....PETITIONER

SECTION:

Under Section 397/398

Order delivered on 18.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

:

For the Respondent/Cor. Debtor

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For the RD (N)

ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the Respondent that the Counsel who is leading in the matter is indisposed off and is not present and hence, will not be able to attend the matter today (18.12.2017). In the circumstances, short adjournment may be granted.

In view of the same, let the matter be posted for hearing on 22.1.2018 finally.

List on 22.1.2018.

(R. VARADHARAJAÑ)

MEMBER (JUDICIAL)

Surjit